

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:2940
ANSWERED ON:10.12.2014
PURCHASE PREFERENCE POLICY
Singh Shri Sushil Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether it is a fact that his ministry gives purchase preference to the Kendriya Bhandar and National Cooperative Consumers Federation while procuring various items in violation of the Supreme Court judgement dated 18.5.2007 and Cabinet decision dated 25.10.2007;
- (b) if so, the details thereof;
- (c) whether the Government has received complaints in this regard; and
- (d) if so, the action taken by the Government in this regard?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

- (a) & (b): The O.M. dated 5.7.2007 dealing with purchase preference to Kendriya Bhandar and National Cooperative Consumers Federation has been examined in consultation with the concerned Ministry and is not violative of Hon'ble Supreme Court judgment dated 18.5.2007 and decision dated 25.10.2007.
- (c) & (d): Complaints/ references received have been examined in consultation with concerned Ministries.